

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3422/2015

New Delhi, this the 15th day of September, 2015.

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)

Prem Nath Manchanda
Aged 65 years
S/o Sh. Daulat Ram
Retired VATO (Pay purpose)
From Trade & Taxes Department
GNCT of Delhi
R/o H-3/106, Vikaspuri
New Delhi – 18. ... Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi through
The Chief Secretary
New Sectt., I.P. Estate
New Delhi.
2. The Commissioner
Trade and Taxes Department
GNCT of Delhi, Vyapar Bhawan
I.P. Estate, New Delhi. ... Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, retired on 31.08.2010 as VATO, filed the present O.A. seeking the following relief:

- (i) To pass an order declaring to the effect that the whole action of the respondents not granting the interest on the delayed payment of retirement benefits i.e. leave encashment is illegal and arbitrary and consequently

pass an order directing the respondents to grant the interest on the delayed payment of leave encashment, from the date of retirement till the date of payment @ 12% per annum.

- (ii) To pass an order of quashing the order dated 21.4.2015 (Annex. A/1) only to the extent by which the respondent released the Leave Encashment of the applicant without interest after more than 51 months.
- (iii) Any other relief which this Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation.

3. It is submitted that the applicant made number of representations ventilating his grievances to the respondents, including Annexure A/2, dated 11.05.2015. However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 11.05.2015 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

/Jyoti/

(V. AJAY KUMAR)
Member (J)